

**HIGH COURT OF DELHI: NEW DELHI**

No.R-195/RG/DHC/2020

Dated: 08.05.2020

**OFFICE ORDER**

Under advisement, Advocates and litigant(s) in person are informed that a new link ([http://dhcefiling.nic.in:8080/DHC\\_NONURG/](http://dhcefiling.nic.in:8080/DHC_NONURG/)) has been created to enable non-urgent, i.e., ordinary filing, in this Court both in fresh as well as pending matters. The filings made by taking recourse to the aforesaid link will be taken up for scrutiny only after the lockdown is lifted, unless otherwise directed. Once these filings are taken up for scrutiny, the concerned Advocates or litigant(s) in person will be informed as to whether or not the filings contained any objection(s).

Besides this, the Advocates and litigant(s) in person can take recourse to the Designated Counter(s) of e-filing set up for this purpose in the Delhi High Court and the following District Court Complexes, i.e., Tis Hazari, Patiala House, Karkardooma, Rohini, Dwarka, Saket and Rouse Avenue. During the subsistence of lockdown, scanning facility for the aforesaid purpose would be available, free of cost, at all the aforesaid Designed Counters.

**By Order**

**Sd/-**

**(Manoj Jain)  
Registrar General**

Endst. No.R-196/RG/DHC/2020

Copy forwarded to all concerned.